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NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

IA 209/2017 In T.P. No. 206/397-398/NCLT/AHM/2016 (New) C.P. No. 82/397-398/CLB/MB/2011(Old)

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.07.2017

Name of the Company:

Yogesh Mehra

V/s.

Wind World India Ltd. & Ors.

Section of the Companies Act:

Section 397-398 of the Companies Act, 1956

S.NO. NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1 VIVER A. VASTI	ADV.	PETITIONEX	A
STATUEDA MADULANA	ADV.	PETITUMEX	<i>t</i> .
2. 3. MR-MIMIR THAKORE		RNOS. 36237 RNOS3623	
4. MR-SAUL THATOBLE	ADV.		
S. ANIB A GANDYI	An V	APPLICANT/RE	_
C RASMID BOATWALEA IJB MANILAL KHER AMBOREA	•	APPLICANT	2
7 SAHIL M. SHAH	ADV	APPLICANT PROPERTY	22_ f
C. OLGA LVME PEREIRA	AOV.	FZ	B
9. PASHESH SANJANWAVA	SR.ABU.	23	
10. MANASA SUNDARRAMAN 11/3 CYRIL AMARCHAND	ABV-	7-3	
MANGALDAS 11. ARJUN SREENIVAS	ABO -	23	Angur
116 EURIL AMARCHAND MANGALDES	Se. ADV.	2_2	Whond
12. VENKATESH DHOND			
13. SHERM KAPADIA	AD U.	P 1 - 0	
14. ROHAN KELKAR	- UDA	R41-08	
15. SHYMY MEHTA	GR. ABV.	2420	M

<u>ORDER</u>

Learned Advocate Mr. Shaheda Madrasura with Learned Advocate Mr. Vivek Vashi present for petitioner.

Learned Senior Advocate Mr. Mihir Thakore with Learned Advocate Mr. Sahil Thakore present for Respondents no. 36 and 37.

Learned Advocate Mr. Rashid Boatwala with Learned Advocate Mr. Anip Gandhi present for Respondent no. 2/ Applicant.

Learned Advocate Mr. Sahil Shah present for Respondents no. 4 to 8.

Learned Senior Advocate Mr. Rashesh Sanjanwala with Learned Advocate Olga Lume Pereira with Learned Advocate Mr. Manasa Sundaraman with Learned Advocate Mr. Arjun Sreenivas present for Respondent no. 3.

Learned Senior Advocate Mr. Shyam Mehta with Learned Senior Advocate Mr. Venkatesh Dhond with Learned Advocate Mr. Shyam Kapadia with Learned Advocate Rohan Kelkar present for Respondents no. 4 to 8.

Heard arguments of applicant.

Application is admitted.

Original petitioners and other Respondents shall file their reply within two weeks serving copy in advance to the other side.

List the IA 209/2017 along with TP 206/2016 on 29.08.2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 25th day of July, 2017.